

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons, Regulations, 2016.)]

FOR THE ATTENTION OF THE CREDITORS OF M/S BURN STANDARD COMPANY LIMITED

RELEVANT PARTICULARS		
1	Name of Corporate Debtor	M/s Burn Standard Company Limited
2	Date of Incorporation of Corporate Debtor	01/12/1976
3	Authority under which Corporate Debtor is Incorporated / Registered	Ministry of Corporate Affairs, Registrar of Companies, Kolkata
4.	Corporate Identity Number / Limited Liability identification Number Of Corporate Debtor.	U51909WB1976GOI030797
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor.	22B, Raja Santosh Road, Alipore, Kolkata- 700027.
6	Insolvency Commencement Date in Respect of Corporate Debtor	Date of Order : 31/05/2017 Intimation to IRP : 05/06/2017
7	Estimated Date of Closure of Insolvency Resolution Process.	27 th November, 2017
8	Name of the Interim Resolution Professional Address of the Interim Resolution Professional Email Address of the Interim Resolution Professional Registration Number of the Interim Resolution Professional	Partha Kamal Sen Flat – 8C1, Brook Tower, Hiland Park, 1925 Chak Garia, Kolkata- 700 094, West Bengal Partha_Kamal@yahoo.com IBBI/PA-002/IP-N00022/2016-2017/10049
9	Last Date for Submission of Claims	19 th June, 2017

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process in respect of Mis Burn Standard Company Limited on 31st May, 2017..

The creditors of M/s Burn Standard Company Limited are hereby called upon to submit a proof of their claims on or before 19th June, 2017 to the Interim Resolution Professional at the address mentioned against item 8.

The claims may be submitted in their specified Forms B, C, D and E in terms of Regulations 7, 8 and 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016, by the Operational Creditors except Workmen and Employees; Financial Creditors; Workman or an Employee; Authorised Representative of Workmen and Employees: respectively, as the case may be.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workman (s) and employee (s), may submit the proof of claims by in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 6th June, 2017 ...

Place : Kolkata

PARTHA KAMAL SEN
Interim Resolution Professional